

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4632/2014

The 2<sup>nd</sup> day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Vijay Ram Dhyani, Age 66 years  
S/o Shri Ishwar Dutt Dhyani  
R/o B-3, Gali No.2, Mandawli,  
Fazalpur, Unchey Par,  
Delhi-110092

Post: Store Keeper (Technical) Retired. .. Applicant

(By Advocate: Shri Anuj Agarwal)

Versus

South Delhi Municipal Corporation (SDMC),  
Through its Commissioner (South),  
Dr. S.P. M. Civic Centre, Near Minto Road,  
New Delhi-110012.

.. Respondent

(By Advocate: Shri R.K. Jain)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, learned counsel for the applicant seeks leave of this Tribunal to withdraw the O.A. with a liberty to challenge the Office Order dated 14.08.2012 filed by the respondents along with their counter in the O.A. by submitting that the said order was never served on the applicant.

2. However, the learned counsel for the respondents though submitted that they have no objection if the applicant wants to

withdraw the O.A. but disputed the contention of the applicant that the said order dated 14.08.2012 was not served on the applicant.

3. In the circumstances, the O.A. is dismissed as withdrawn with liberty to the applicant to file a fresh O.A., however in accordance with law. It is further made clear that the liberty granted to the applicant shall not be construed that he is exempted from any provisions of law, including limitation etc. No order as to costs.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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